CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.NO.79 OF 1996

. THURSDAY, THIS THE 3RD DAY OF APRIL, 1997

CORAM:

HON'BLE MR A M SIVADAS, JUDICIAL MEMBER

K K Ananda
Gangwoman
Office of the Permanent Way Inspector
Southern Railway
Chalakudy
(residing at Ananthapuram
Trichur)

Applicant

(By Advocate Mr P Ramakrishnan)

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- Union of India represented by the General Manager Southern Railway Madras
- The Divisional Personnel Officer Southern Railway Trivandrum
- 3. The Executive Engineer (Construction)
 Southern Railway
 Trichur
- 4. The Permanent Way Inspector
 Southern Railway
 Chalakudi

Respondents

(By Advocate Mr Thomas Mathew Nellimoottil)

The application haveing been heard on 3.4.1997, the Tribunal on the same day delivered the following:

DRDER

The applicant is a Gang woman working under the 4th respondent. The applicant seeks for an order quashing all procedures by which recoveries were being made from her salary, to declare that she is entitled to leave salary during the period she was kept out of service and to direct respondents to repay the amount recovered from her salary towards the recovery of leave salary while she was out of service.

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- 2. In the reply statement filed by the respondents, it is stated that the present deduction from the salary is only statutory deductions and deductions authorised by the applicant and the present deduction of Rs.937/- does not include any deduction to adjust excess payment.
- 3. Learned counsel appearing for the applicant submitted that in the light of this statement in the reply statement the CA can be disposed of recording the same.
- 4. Accordingly, the OA is disposed of recording the above said statement contained in the reply statement filed by the respondents. No costs.

Dated, the 3rd April, 1997.

Á M SIVADAS JUDICIAL MEMBER

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